

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).85/2005

(From the judgement and order dated 07/12/2004 in CR No. 3194/2004 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

SADHU SINGH

Petitioner(s)

VERSUS

DARSHAN SINGH & ANR.

Respondent(s)

(With prayer for interim relief and office report)

Date: 06/02/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s)

Mr. C.L. Sahu,Adv.

Ms. Hema Sahu, Adv.

For Respondent(s)

Mr. Jana Kalyan Das,Adv.

UPON hearing counsel the Court made the following

O R D E R

No rejoinder affidavit has been filed.

In view of the submissions made at the Bar, it is not necessary to serve the unserved respondent No. 2. Put up for final disposal in March, 2006.

(Meenu Sethi)
ta Bhardwaj)

(Pushap La

Court Master

Court M

aster

